

# **ELECTION COMMISSION OF INDIA**

Nirvachan Sadan, Ashoka Road, New Delhi 110 001

**No. ECI/PN/02/2006**

**Dated: February 20, 2006**

## **PRESS NOTE**

**Sub: Election Commission holds meeting with the Chief Secretaries, Director Generals of Police and senior officials of the States of Assam, Kerala, Tamil Nadu, West Bengal and Union Territory of Pondicherry.**

The full Commission under the Chairmanship of Shri B.B. Tandon, Chief Election Commissioner with Shri N. Gopalaswami and Shri Navin B. Chawla, Election Commissioners held separate meetings with the Chief Secretaries, Director Generals of Police and senior officials of the States of Assam, Kerala, Tamil Nadu, West Bengal and Union Territory of Pondicherry today to review the preparedness for the forthcoming General Elections to their Legislative Assemblies.

The Commission, in these meetings, discussed subjects ranging from final publication of Electoral Rolls, issue of Electors Photo Identity Cards, execution of Non-Bailable Warrants (NBWs), unearthing of illegal arms, ammunitions and explosives, Law & Order and Security scenario in these states / Union Territory transfer of officials as per the standing instructions of the Election Commission and other requirements for forthcoming elections. The Commission impressed upon the Chief Secretaries and Director Generals of Police to expedite the execution of NBWs. The Commission found progress in execution of NBWs in the States of West

Bengal, Assam and Tamil Nadu particularly tardy. The Commission desired that the police in all four States and Union Territory of Pondicherry must speed up drives for unearthing illegal arms, ammunitions and explosives. The Commission asked the Chief Secretaries and Director Generals of Police to ensure that Model Code of Conduct is enforced at the time of elections in letter and spirit. They were also asked to keep a close watch on the conduct of officials engaged in election duty in order to ensure their total neutrality and impartiality. They were also told that no civil or police officer against whom any chargesheet has been filed in a court of law or departmental action has been initiated for election related misconduct be associated with election work during the forthcoming elections. The Commission asked all Chief Electoral Officers to look into various complaints received from political parties, public and other stakeholders expeditiously.

(LALIT MOHAN)  
SECRETARY